

(b) if so, whether the matter has been investigated by now and if so, the outcome thereof; and

(c) if not, the reasons for the delay and by when the matter is likely to be finalised?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) and (c). The Central Bureau of Investigation (CBI) is evaluating the evidence collected during investigation for taking further decision. The matter is also being monitored by the Supreme Court of India.

[Translation]

Non-Banking Financial Companies

424 SHRI VIRENDRA KUMAR SINGH
SHRI LALIT ORAON

Will the Minister of FINANCE be pleased to state

(a) whether non-banking financial companies are increasing reapidly in India, particularly in Bihar.

(b) whether the Union Government have any study regarding the embezzlement of the deposits of poor people by way of closing the companies under non-banking system

(c) whether the Reserve Bank of India has compiled the list of non banking financial companies and private limited companies operating all over the country.

(d) if so, the details thereof and

(e) the steps taken/proposed to be taken by the government to safeguard the interests of the investors?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a), (c) and (d) Reserve Bank of India (RBI) has reported that, as per its mailing list, the total number of non-banking financial companies (NBFCs) operating in India, and in the State of Bihar in particular, during the period 1991-1996 is as follows

Year (ended March)	Number of financial companies as per RBI's mailing list	
	In India	In the State of Bihar
1991	25085	151
1992	28378	161
1993	31811	112
1994	35411	294
1995	39454	306
1996 (approx)	42800	325

(b) RBI has reported that it has not made any study regarding embezzlement of money of poor people by NBFCs by closure of their offices.

(e) Proposals have been initiated to regulate the activities of NBFCs more effectively.

[English]

Industrial Growth Centre

425. SHRI MULLAPPALLY RAMACHANDRAN . Will the Minister of INDUSTRY be pleased to state

(a) the steps taken for setting up Industrial Growth Centres in Kerala particularly at Cannanore, and

(b) the reasons for delay in setting up such centres?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b) Under the Growth Centre Scheme 1988 Kerala has been allotted two growth centres for which the locations were initially selected at Shertallai in Alleppey district and Tellicherry in Cannanore district. However in view of the difficulty expressed by the State Government in acquiring the required land of about 1000 acres for a growth centre at one place due to the peculiar problems like density of population and scarcity of land Government of India in March, 1992 acceded to their request and accorded approval for relocating the two centres allowing split/relocations at

(1) Alleppey-Pathanamthitta, and

(2) Kannur-Kozhikode-Mallappuram.

The Scheme has to be implemented during the VIII Five Year Plan period. These two growth centres are in an advanced stage of implementation

Total Central assistance released so far, towards them is Rs. 11.52 crores. The State Government has also released an amount of Rs. 11.74 crores towards these two growth centres

[Translation]

Changes in Industries after Liberalisation Policy

426 PROF RASA SINGH RAWAT Will the Minister of INDUSTRY be pleased to state

(a) the changes affected in Industries regarding qualitatively, quantitatively and from the point of view of capital investment after introduction of Liberalization Policy

(b) the total foreign capital invested in Indian industries after the introduction of Liberalization Policy.